

Central Administrative Tribunal
Principal Bench

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C.P. No. 52/96 in
D.A. No. 169/90

New Delhi, this the 22nd day of May, 1996

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri R.K. Ahoja, Member (A)

R.S. Sehgal s/o Sh. K.N.Sehgal,
R/o BN.14 (Poorvi),
Shalimar Bagh,
Delhi-52.

...Petitioner

(By Shri M.L.Sharma, Advocate)

Versus

1. Shri V.K.Agarwal,
General Manager,
Northern Railway, Hqrs. Office,
Baroda House,
New Delhi.

2. Shri B.S.Agarwal,
Chief Administrative Officer (Const.),
Northern Railway, Kashmiri Gate,
Delhi.

...Respondents

(By Shri Rajeev Sharma, Advocate)

O R D E R (Oral)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman(J).

We have perused the Contempt petition and the reply filed by the respondents. Respondents have fully complied with the direction contained in the order by reconsidering the case of the petitioner for promotion and expunging the adverse remarks. A review D.P.C. has also been held and the petitioner has not been promoted as the D.P.C. did not find him fit for promotion. There is delay in implementation of the order for which the respondents have tendered unconditional apology.

As the respondents have fully complied with the direction contained in the judgement dated 25.11.1994 and ^{as} that they have tendered unconditional apology for the delay in implementation of the order, we do not find it necessary to proceed further with this contempt petition. Hence, the Contempt Petition is closed and notice is discharged.

It is made clear that if the applicant is aggrieved by his non-promotion, it would / open for him to seek appropriate ^{be} ^{an approach} relief in a proceeding initiated in that behalf.

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(R.K.Ahooja)
Member(A)


(A.V. Haridasan)
Vice-Chairman(J)

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